

Central Administrative Tribunal
Principal Bench: New Delhi

OA 1432/94

New Delhi this the 28 day of Feb. 1997.

(b)

Hon'ble Mr N. Sahu, Member (A)

Shri K.S.Hadda
S/o Shri Chandgi Ram
R/o 93-E Sector IV
DIZ Area
New Delhi.

...Applicant.

(By advocate: Shri B.B.Raval)

2. Smt. Shalok
W/o Shri Kulbhushan
R/o 93-E Sector IV
DIZ Area
New Delhi.

Versus

1. Ministry of Urban Development
through its Secretary.
Nirman Bhavan
New Delhi.

2. Director
Dte. of Estates
Nirman Bhawan
New Delhi.

3. The Secretary
Ministry of Defence
South Block
New Delhi.

...Respondents.

(By advocate:

O R D E R (oral)

Hon'ble Mr N. Sahu, Member (A)

Shri B.B.Raval, learned counsel for the applicant states that the grievance of the applicants no longer survives as they vacated the quarter. He has also informed Shri M.M.Sudan, learned counsel for the respondents in this regard. Therefore, this has become infructuous.

The application is dismissed as infructuous.

N. Sahu
(N. Sahu)
Member (A)

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